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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**






C.P. (I.B) No. 201/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Raghuvir Singh & Sons.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RESPD.	
2.	SANKET GUPTA	ADVOCATE	APPLICANT	
3.	KAMYA SHAH	ADVOCATE	APPLICANT	
4.	Rashid Boatwalla	ADVOCATE	RESPONDENT	
5.	Rahul Jain	— " —	— " —	

ORDER

Learned Advocate Mr. Sanket Gupta with Learned Advocate Ms. Kamya Shah i/b Learned Advocate Mr. Anandodaya Mishra present for Operational Creditor/ Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwalla with Learned Advocate Mr. Rahul Jain present for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 02.02.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.